

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 2103 of 2019

IN

Company Appeal (AT) (Insolvency) No. 687 of 2019

IN THE MATTER OF:

Alliance Projects

...Appellant

Versus

RP of Ind-Barath Power (Madras Ltd.)

...Respondent

Present:

For Appellant :

**Mr. Anirudh Wadhwa and Mr. Nikhil Pratap,
Advocates**

ORDER

05.07.2019 An application has been filed by the appellant for condonation of delay of 45 days.

Heard learned counsel for the appellant considered the explanation given that he was under the impression that the Appellate Tribunal was closed during the vacation as it was shown in the calendar.

In view of the aforesaid fact, we condone the delay and dispose of the I.A. No. 2103 of 2019.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc